

National Company Law Tribunal

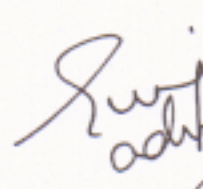
Allahabad Bench

CP NO. (IB)64/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.06.2017

NAME OF THE COMPANY: M/s Varanasi Auto Sales Ltd

SECTION OF THE COMPANIES ACT: U/S 10 of I & B Code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Mr. Ajay Bhanot	Sr. Adv.	Corp. Applicant	
2.	Gunjan Jadhvani	Adv.	Corp. Applicant	


Order dated 06.06.2017 in the matter of CP NO (IB)64/ALD/2017 Varanasi Auto Sales Ltd

Shri Ajay bhanot Advocate along with Gunjan Jadhvani. He furnishes proof of notice/copy of petition dispatched to secured creditors, however no one is present today from secured creditors side.

Hence a final opportunity is granted further, the petitioner is directed to issue reminder notice to all secured creditors meanwhile secured creditor are expected to not to take any coercive steps/action under SARFAESI Act. Further direction issued on 01.06.2017 to TATA Capital in respect of not giving effect to paper publication against the company and to maintain status-quo, until further order.

The matter be listed on 15.06.2017

Date-06.06.2017


Shri H.P. Chaturvedi (Member Judicial)